

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No: 144/MP/2017**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Dr. M.K. Iyer, Member**

**Shri I. S. Jha, Member**

**Date of Order: 23.5.2019**

**IN THE MATTER OF**

Corrigendum to order dated 9.4.2019.

**IN THE MATTER OF**

Petition under Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016 and Central Electricity Regulatory Commission's DOP on Reserve Shutdown and Compensation Mechanism dated 5.5.2017 for seeking upward revision of the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn, TPS II stage 1 & 2, TPS II Expn) and other related issues.

**And**

**In the matter of**

NLC India Limited

8, Mayor Satyamurthy Road

FSD, Egmore Complex of Food Corporation of India

Chetpet, Chennai-600031

**.... Petitioner**

**Vs.**

1. Tamilnadu Generation and Distribution Corporation Limited

NPKRR Maaligai, 144,

Annasalai, Chennai – 600002



2. Kerala State Electricity Board  
Vaidyuthi Bavanam, Pattom  
Thiruvananthpuram – 695004

3. Puducherry Electricity Department  
137, NSC Bose Salai  
Puducherry – 605001

4. Power Company of Karnataka Limited  
KPTCL Complex, Kaveri Bhawan  
Bangalore – 560009

5. APTRANSCO / APPCC,  
Vidyut Soudha, Khairatabad,  
Hyderabad - 500 082

6. TSTRANSCO / TSPCC,  
Vidyut Soudha, Khairatabad,  
Hyderabad - 500 082

7. Southern Regional Load dispatch Centre,  
Power System Operation Corporation Ltd.,  
29, Race Course Cross Road,  
Bengaluru – 560 009.

8. Southern Regional Power Committee,  
29, Race Course Cross Road,  
Bengaluru – 560 009

**...Respondents**

### **Corrigendum**

The Commission by order dated 09.04.2019 had revised the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn,



TPS II stage 1 & 2, TPS II Expn) and approved the Technical Minimum in respect of NLCIL lignite based generating stations.

2. Certain inadvertent typographical error has crept in the order and the same is corrected as under.

(a) *The address of the petitioner “NLCIL (a joint venture of NLC & TANGEDCO) Harbour Estate, Tuticorin-628004”, shall be changed and substituted as under:-*

*“ NLC India Limited  
8, Mayor Satyamurthy Road  
FSD, Egmore Complex of Food Corporation of India  
Chetpet, Chennai-600031”*

(b) *In para 36 last line, the sentence “The Technical Minimum for such plants shall be 65% till 30.06.2019.” shall be replaced by the sentence “The Technical Minimum for such plants shall be 65% after 30.06.2019”*

(c) *In the summary under para 45 (c) page no. 24 of the order the sentence “TPS II Expansion Units: Exemption is granted from technical minimum operations up to 30.06.2019” shall also be replaced by “TPS II Expansion Units: Exemption is granted from technical minimum operations up to 30.06.2019 and the Technical Minimum for such plants shall be 65% after 30.06.2019”.*

*(Provided, with a condition that if in future, the technical minimum of coal based generating station is set below the present level of 55%, than the technical minimum load of NLCIL lignite based power plant shall also be revised appropriately.)*

3. All other terms of the order remain unchanged.

**Sd/-  
(I. S. Jha)  
Member**

**Sd/-  
(Dr. M.K.Iyer)  
Member**

**Sd/-  
(P.K. Pujari)  
Chairperson**

